CALCULATION OF THE SERVICES OF WEST PAK. DISPLACED EMPLOYEES

*535. SHRI JAIRAMDAS DAULAT-RAM: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) what date has been fixed for the calculation of the services of Primary teac.iers and other employees of West Pakistan who had migrated to India after partition;

(b) in what manner the servicer of the above class of persons are to be calculated, in case they have migrated to India after the fixed date; and

(c) whether Government will place on the Table, the notifications or resolutions or memoranda containing Government's decisions in this matters?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EM AND REHABILITATION PLOYMENT N. MISHRA): (SHRI L. (a) (b) Displaced employees and of including Pri certain categories, mary teachers who 'migrated Pakistan to India from West up to the 31st December, 1951, are eligi ble for the benefits of the Provisional Pension Payment Scheme of the Gov ernment of India. The benefits of the scheme are also extended, in in dividual cases, to those migrating to India after the 31st December, 1951, after examination of their cases on Pension cases of merits. such dis placed employees are required to reach the Central Claims Organisa September, tion latest the 30th by 1964, for the verification of the ser vice rendered by them, where such not based on official service is re cords

(c) A copy each of Office Memoranda mentioned below, which have been Issued by the Ministry of Finance is laid on the Table of the Sabha: —

(i) O.M. No. F-47(3)-EV/57, dated the 23rd August, 1957. (ii) O.M. No. 15(15)-EV(C)/61, dated the 11th January, 1962.

to Question

 (iii) O.M. No. 15(20)-EV (C)3/23, dated the 1st May, 1964. [See Appendix LX, Annexure No. 34 for (i) 10 (iii).]

*536. [Transjerred to the 22nd June, 1967.]

CANCELLATION OF FIXED TIME CALLS

*537. SHRI M. P. BHARGAVA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there are any rules for the cancellation of fixed time calls;

(b) whether it is a fact that full charges have to be paid for fixed time calls whether the call materialises or not; and

(c) if so, whether any change in these rules is under consideration of Government?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) Yes, Sir.

(b) Not in all cases. If the call does not materialise due to service failure, no charges are levied. If, the call is ineffective due to "No Reply", "Late cancellation", etc., the call is charged in full. However, in case calls are cancelled with pres-, cribed adequate notice, only the supplementary charge is levied.

(c) Yes, Sir. Some changes are contemplated.

LOCATION OF SAURASHTRA UNIVERSITY

*538. SHRI BHUPINDER SINGH: Will the Minister of EDUCATION be pleased to state:

(a) whether the University Grants Commission was consulted regarding the location of the Saurashtra University; and (b) if so, the advice given by the Commission?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) No, Sit.

(b) Doe_s not arise.

NATIONAL LABORATORY IN KERALA

*539. SHRI B. V. ABDULLAH KOYA: Will the Minister of EDUCATION be pleased to state:

(a) whether the Government of Kerala have approached the Union Government to set up a National Laboratory in that State; and

(b) if so, what action has been taken by Government in the matter?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) Yes, Sir.

(b) The proposal to set up a Regional Research Laboratory in Kerala was considered by the Fourth Five Year Plan Committee appointed by the Governing Body of the C.S.I.R. The Committee is of the view that in the present stringent financial position, it would not be possible for the C.S.I.R. to establish any new Research Laboratory during the Fourth Plan period.

CONCENTRATION OF MIZO REBELS IN TRIPURA

*540. SHRIMATI DEVAKI GOPI-DAS:

SHRIMATI LALITHA (RAJA-GOPALAN) :

Will the Minister of HOME AFFAIRS be pleased to state whether it is a fact that heavy concentration of Mizo rebels has been reported in the Dancherra and Kanamukhana areas of Tripura and if so, what are the details in the regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): No, Sir.

WAGE BOARDS FOR HEAVY CHEMICALS AND FERTILISERS

to Questions

*541. SHRI NIREN GHOSH: SYED NAUSHER ALI:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the total number of factories covered by the Central Wage Board for Heavy Chemicals and Fertilisers;

(b) the total number of factories which have implemented the recommendations of the Wage Board fur interim relief;

(c) whether Government have taken up with the employers the question of implementation ot the interim relief recommendations of the Wage Board;

(d) if so, what response was given by the employers; and

(a) what steps Government pro pose to take to compel management to implement the recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI L. N. MISHRA): (a) 88.

(b) to (d) Government's acceptance of the Wage Board's recommenda tions for interim relief was announc ed on the 29th April, 1967. The State Governments have been requested to secure implementation of the recom mendations. Statistical information regarding progress of implementation is awaited.

(e) Does not arise at this stage.

दिल्ली विश्वविद्यालय में विज्ञान के विद्यार्थी

*542. श्री राजनारायणः क्या झिक्ता मंत्री यह बताने की क्रपा करेंगे कि :

(क) दिल्ली विश्वविद्यालय के विद्यार्थियों की कूल संख्या और विज्ञान के विद्यार्थियों